

Restriction for Industries in Dahanu Taluka in Maharashtra

2936. SHRI SATISH PRADHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Government had declared Dahanu Taluka, District Thane (Maharashtra) as an ecological fragile area and imposed restrictions on the setting up of industries;

(b) if so, the reasons therefor;

(c) whether this is an adivasi area; and

(d) whether it is also a fact that because of the said decision adivasis will not get job opportunities?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) Yes, Sir. A Notification has been issued in June, 1991 under the Environment (Protection) Act, 1986 for protecting ecologically sensitive Dahanu Taluka and to ensure that developmental activities are consistent with the principles of environmental protection and conservation.

(c) Membes belonging to Scheduled Tribe Communities also reside in the area.

(d) No, Sir.

Inspection of Polluting Factories by CPCB in Bihar

2937. SHRI GYAN RANJAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether inspection has been conducted by the Central Pollution Control Board (CPCB) in regard to some factories/mills polluting the environment in the State of Bihar, during the last two years; and

(b) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) Yes, Sir.

Central Pollution Control Board in collaboration with Bihar Pollution Control Board has inspected some of the major industries in the State of Bihar during last two years (1996-97). These include Bata India Ltd. (Mokaaamma), Mc Dowell & Co. Ltd. (Hatidah), Muzzaffarpur Thermal Power Station (Kanti), Bihar Caustic and Chemicals Ltd. (Rehala), Bokaro Thermal Power Plant (Bokaro). According to the inspection report, all the aforesaid units have adopted pollution control measures. Some units have adequate facilities to comply with the prescribed standards whereas other units do not have adequate pollution control measures.

Protection of the Keibul Lamjao National Park

2938. SHRI W. ANGOU SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the measures taken-up for protection of Keibul Lamjao National Park in Manipur, in connection with protection of the rare Sangai deer; and

(b) whether Government are aware of the demand of the local people surrounding the Park, to close the National Park because of the present treatment in respect of protection of the deer, which faces imminent extinction?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Protection measures are being enforced in the Keibul Lamjao National Park in Manipur against hunting and habitat destruction, under the provisions of the Wildlife (Protection) Act, 1972. Staff has been posted for protection of the national park and activities such as improvement of habitat through plantation of fruit species and eradication of weeds, controlled burning and creation of firelines are under taken for habitat management. Financial assistance is also being provided by this Ministry to support the efforts of the State Govt.